

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 9th day of November 2000.

Original Application no. 59 of 2000

Hon'ble Mr. Justice R.R.K. Trivedi, VC

Hon'ble Mr. S. Dayal, A.M.

Kedar Nath Yadav,
S/o Shri Sita Ram Yadav,
R/o Qr. no. 407-B,
D.L.W Colony, Varanasi.

... Applicant

C/A Shri I.J.S. Yadav

Versus

1. Union of India, through the Secretary,
Ministry of Railways, Rail Bhawan,
New Delhi.
2. The General Manager,
Diesel Locomotive Works,
Varanasi.
3. The Chief Personnel Officer,
D.L.W. Varanasi.
4. The Honourary General Secretary (Sports)
D.L-W Sports Association, Varanasi.
5. Sandeep Kumar Srivastava,
C/o Honourary General Secretary (Hockey)
D.L.W. Sports Association, Varanasi.

... Respondents

C/Rs ..

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O R D E R(Oral)


Hon'ble Mr. Justice R.R.K. Trivedi, VC

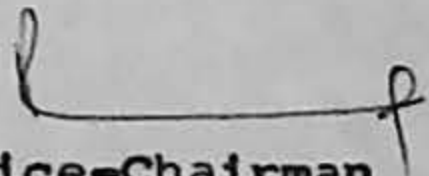
By this OA the applicant has prayed for direction to the respondents to consider the applicant for appointment in sports quota as Group 'D' employees in any existing or next available vacancy. Learned counsel for the applicant has submitted that for this purpose, the applicant has made a representation to General Manager D.L.W. Varanasi on 12.01.2000, but no order has been passed on his representation and is still pending.

2. Considering the facts that the applicant has already prayed before the appropriate authority, the ends of justice shall be served, if the respondent no. 2 General Manager, D.L.W. Varanasi is directed to decide the representation of the applicant by reasoned order within specified time.

3. The OA is disposed of accordingly with the direction to respondent no.2 to decide the representation by passing reasoned order within 3 months from the date of copy of this order filed before him.

4. No order as to costs.


Member-A


Vice-Chairman

/pc/